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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1393/95

DATE OF ORDER : 23-02-1998.

Between :-

N.Adiseshiah

... Applicant

And

1. The Director General,
Telecom(rep. Union of India),
New Delhi-110 001.
2. The Asst. Director, Telecom,
(Departmental Examinations),
New Delhi-110 001.
3. The Chief General Manager,
Telecommunications, AP,
Hyderabad-500 002.
4. The Telecom District Manager,
Tirupathi-517 501.

... Respondents

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Counsel for the Applicant : Shri C.Suryanarayana

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : VICE-CHAIRMAN (ERNAKULAM BENCH)

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri A.V.Haridasan, VC (Ernakulam Bench)).

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... 2.

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(Order per Hon'ble Shri A.V.Haridasan, Vice-Chairman).

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This OA was filed for a direction to the respondents to grant him permission to appear for paper VI of JAO, part-I in the special examination scheduled to be held on 25-11-95 with consequential directions that in case the applicant qualifies in Paper-VI through the special examination, he may be given the benefit of grace marks in Paper-I and declared successful in JAO, Part-I examination besides granting any other appropriate relief.

2. When the application came up for hearing today, the counsel for the applicant states that the relief sought by the applicant has been granted by the respondents themselves. In the result, the O.A. is disposed of as having become infructuous leaving the parties to bear their own costs.


(H.RAJENDRA PRASAD)
Member (A)


(A.V.HARIDASAN)
Vice-Chairman (Ernakulam Bench)

Dated: 23rd February, 1998.
Dictated in Open Court.

av1/


M.M.
DR

-3-

O.A. 1393/95.

To

1. The Director General, Telecom,
Union of India, New Delhi-1.
2. The Assistant Director, Telecom,
Departmental Examinations, New Delhi-1.
3. The Chief General Manager, Telecommunications,
A.P.Hyderabad-2.
4. The Telecom District Manager, Tirupathi-501.
5. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.OGSC. CAT.Hyd.
7. One copy to DR(A) CAT.Hyd.
8. One spare copy.

pvm

23/2/98

I Court

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE A V Harinaseh

VICE-CHAIRMAN (Emakulangpam)

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 23-2-1998

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
O.A.No. 1393/95.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

p.v.m.

केन्द्रीय प्रशासनिक विविकरण
Central Administrative Tribunal
DESPATCH

27 FEB 1998

हृदराबाद न्यायपीठ
HYDERABAD BENCH